
(2022) 03 SEBI CK 0040

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 72, 108, 109, 159, 160, 199, 207, 208, 209, 210, 211, 212, 213, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797 Of 2021, Miscellaneous Application No. 539 Of 2021

Sorabh Kumar Poddar And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 08-03-2022

Acts Referred:

Citation : (2022) 03 SEBI CK 0040

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Prakash Shah, Kushal Shah, Yash Garach, Jaikishan Lakhwani, Tanvi Gupta, Prakash Shah, Saurabh Bachhawat, Yashvi Panchal,

Judgement

1. Three weeks time is allowed to the appellants to file rejoinder. List on April 12, 2022.
2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matters would be taken up for hearing through video conference or through physical hearing.
3. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.